

YADAV): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Fertiliser (Control) Amendment Order, 1989 published in Notification No. S.O. 498 (E) in Gazette of India dated the 29th June, 1989.

(ii) G.S.R. 592 (E) published in Gazette of India dated the 5th June, 1989 indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States, Union Territories/Commodity Board during the period from 1st April, 1989 to 30th September, 1989. [Placed in Library. See No. LT—8107/89]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, for the year 1979-80.

(ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—8108/89]

(b) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation, Chandigarh, for the year 1986-87.

(ii) Annual Report of the Punjab Agro-

Industries Corporation, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—8109/89]

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—8108/89 and 8109/89]

12.03 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

[English]

Sixteenth Report

SHRI ANOOPCHAND SHAH (Bombay North): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.04 hrs.

ELECTION TO COMMITTEE

[English]

(1) **Committee on Welfare of Scheduled Castes and Scheduled Tribes**

SHRI ARVIND NETAM (Kanker): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read

with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, five members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Charanjit Athwal, G. Bhoopathy, S.M. Guraddi, Het Ram and Purna Chandra Malik resigned from Lok Sabha."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331A of the Rules of Procedure and Conduct of Business in Lok Sabha, five members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Charanjit Singh Athwal, G. Bhoopathy, S.M. Guraddi, Het Ram and Purna Chandra Malik resigned from Lok Sabha."

The motion was adopted

(ii) Joint Committee on Offices of Profit

[Translation]

KUMARI KAMLA KUMARI (Palamau):
Sir, I beg to move:-

"That the members of this House do proceed to elect in the manner required by sub rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves, to serve as members of the Joint Committee on Offices of Profit for the unexpired por-

tion of the term of the Committee *vice* Shri Ajoy Biswas and Shri H.A. Dora resigned from membership of Lok Sabha."

[English]

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves, to serve as members of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Ajoy Biswas and Shri H.A. Dora resigned from membership of Lok Sabha."

The motion was adopted

MATTERS UNDER RULE 377

[English]

- (i) **Need to develop and widen the National Highway between Sambalpur and Rourkela in Orissa**

SHRI MAURICE KUJUR (Sundargarh):
Although Sundargarh district in Orissa is endowed with vast and varied mineral resources, development of roads particularly National Highway from Sambalpur to Rourkela *via* Sundargarh leave much room for improvement. The abnormal increase in the vehicular traffic on this National Highway during the past decade has posed a serious problem for the general public of the district as one accident or the other is taking place almost every day. Establishment of steel plant at Rourkela, rapid industrialisation and